

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

**21. MA 3833/2019 IA 272/2020 IA 347/2023 IA 1332/2024 IA
1578/2024 in C.P. (IB)/1832(MB)2017**

CORAM:

**SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 25.04.2024**

**NAME OF THE PARTIES:- MA 3833/2019-arkay logistics ltd
mahesh kumar gupta
IA 272/2020-Abhijit Guhathakurta Vs
Eps Constructions India Ltd
IA 347/2023 Corrtch International
Limited Vs. EPC Constructions India
Ltd.
IA 1578/2024 M/S Sathyam
Construction Vs. IDBI Bank Ltd
IN THE MATTER OF
IDBI Bank Limited
V/s
EPC Constructions India Limited**

**Section: 60(5) Sec 49(2) Sec 42 Rule 11 of NCLT, 2016 Sec 60(5)
U/s 7 of Insolvency and Bankruptcy Code, 2016**

ORDER

IA 3833 of 2019 and IA 272 of 2020:- Counsel, Shyam Kapadia a/w
Dhruva Gandhi and Sagar Vichare appeared for the Applicant in IA
3833 of 2019 and Respondent in IA 272 of 2020. List these Applications
on **18.06.2024**.

IA 347 of 2023:- Counsel, Eshaan Saroop appeared for the Applicant
through VC and Counsel, Shriraj Khambete appeared for the
Respondent/Liquidator. By consent of the parties list this matter on
05.06.2024.

IA 1332 of 2024:- Ld. Counsel, Deepak Khosla appeared for the Applicant, Ld. Sr. Counsel, Virender Ganda a/w Deveshi Juvekar, Dikshat Mehra and Chintan Gandhi appeared for the Respondent nos. 5 to 9, Ld. Sr. Counsel, Prateek Seksaria a/w Deveshi Juvekar, Dikshat Mehra and Chintan Gandhi appeared for the Respondent nos. 10 to 13 and Ld. Sr. Counsel, Gaurav Joshi a/w Aditya V Singh, Shriraj Khambete and Naman Jain appeared for the Liquidator. By consent of the parties list this matter on **03.05.2024 at 02:30 PM.**

IA 1578 of 2024:- Ld. Counsel, Deepak Khosla appeared for the Applicant and Ld. Sr. Counsel, Gaurav Joshi a/w Aditya V Singh, Shriraj Khambete and Naman Jain appeared for the Liquidator. Counsel for the Applicant continued his arguments for quite some time on the present Application for recall of the order dated 20.04.2018. Though the Application has been partly heard on 28.03.2024, 05.04.2024, 15.04.2024, 17.04.2024 and 25.04.2024, Counsel for the Applicant sought more time to argue the matter. List this matter for further arguments of the Ld. Counsel for the Applicant on **03.05.2024 at 02:30 PM.**

Sd/-

ANIL RAJ CHELLAN
Member (Technical)

ANKIT

Sd/-

KULDIP KUMAR KAREER
Member (Judicial)